

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75261 of 2018

(Arising out of Order-in-Appeal No.88/HWH/ST/2017-18 Dated 30.08.2017 passed by Commissioner of CGST & Central Excise (Appeals), Kolkata.

M/s. Electro Poles Products Pvt. Ltd.

(Mother Diary Gate No. 3, Khairal, Dankuni, Hooghly, 712103)

Appellant

VERSUS

Commr. of CGST & Central Excise, Howrah Commissionerate

(15/1, Strand Road, Customs House, Kolkata, W.B.-700001)

APPEARANCE :

Mr. Ananda Kumar Manna, Authorized Representative for the Appellant

Mr. S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75425/2023

Date of Hearing : 16 May 2023

Date of Decision : 16 May 2023

ORDER

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja